

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NOs. 308 & 309 OF 2015 IN  
DFR NO. 1261 OF 2015**

**Dated: 16<sup>th</sup> September, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member**

**In the matter of :**

**Assam Gas Company Ltd. ...Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. K.K. Rai, Sr. Adv.  
Mr. Abhas Kumar

Counsel for the Respondent(s) : Ms. Aparna Vohra  
Mr. Prashant Bezboruah for R-1

**ORDER**

**IA NOs. 308 & 309 OF 2015**

*(Appls. for condonation of delay in filing & refiling the appeal)*

Mr. Matrugupta Mishra states that he is withdrawing his Vakalatnama on behalf of Petroleum and Natural Gas Regulatory Board (**Board**). Permission is granted. Mr. Prashant Bezboruah, learned counsel states that he is entering appearance on behalf of the Board and undertakes to file Vakalatnama within a week.

List the matter on **07.10.2016.**

**(B.N. Talukdar)**  
**Technical Member**  
ts/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**